

পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭

Registered No.-768/97



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 573 Dispur, Monday, 18th December, 2023, 27th Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 18th December, 2023

No. LGL.07/2023/8.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 12th December, 2023 is hereby published for general information.

ASSAM ACT NO. LXXIV OF 2023
(Received the assent of the Governor on 12th December, 2023)
THE ASSAM GRATUITY (AMENDMENT) ACT, 2023

AN ACT

further to amend the Assam Gratuity Act, 1992.

Preamble

Whereas it is expedient further to amend the Assam Gratuity Act, 1992 hereinafter referred to as the principal Act, in the manner hereinafter appearing: Assam Act XIII of 1993

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Gratuity (Amendment) Act, 2023.
- (2) It shall have the like extent as the Principal Act.
- (3) It shall come into force at once.

**Amendment of
Section 2**

2. In the principal Act, in Section 2.
 - (i) in clause (b), in second line, in between the word "year" and punctuation mark "." appearing at the end, the words, "which shall not be less than 240 days of each year." shall be inserted.
 - (ii) for the existing clause (l), the following shall be substituted, namely :-

“(l) ‘Gratuity wage’ means the wage as defined in clause (k) above payable on the date prior to the date of exit of the employee from the service.”

**Amendment of
Section 10**

3. In the principal Act, in Section 10, in the explanation, the second paragraph shall be deleted.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.